7.4.2020

## GOVERNMENT OF HARYANA HEALTH & FAMILY WELFARE DEPARTMENT \*\*\*

## ORDER

In exercise of power conferred by the Haryana Epidemic Disease, COVID-19, Regulation, 2020 under the Epidemic Disease Act-1897 and in continuation to the earlier order vide Letter No.546-846/COVID/2020 dated 04.04.2020. Now, it is imperative to fix roles and responsibilities of different stakeholders in COVID dead body management and to define the process. Therefore, the due process is hereby defined as follows:-

- I. In case of COVID death occurred at hospital:-
  - The hospital shall inform concerned Civil Surgeon regarding death and then Civil Surgeon shall inform concerned District Magistrate and Commissioner/EO/Secretary of ULB, as case may be.
  - Hospital should decide whether to carry out Autopsy or not.
  - Hospital should store the body in the mortuary after ensuring proper disinfection of the body and the body bag as per the guidelines;
  - Hospital should provide trained healthcare worker to handle and pack body.
  - Hospital should provide Hearse Van to carry, the body to the Cremation/burial ground to ensure that no further infecting is caused.

- The trained Health Care worker should accompany the Hearse Van.
- The trained health care worker should wear proper protective gears all the time as per protocol.
- Once dead body sent to cremation/burial ground by hospital,

  [it is the responsibility of concerned ULB to dispose of dead
  body strictly as per guidelines/protocol of MoHFW, GoI.]
- The Hearse Van used must be brought back to the hospital and disinfected as per the protocol before letting it go.

## II. In case, COVID death occurred outside Health Care Facility:-

- The relatives of COVID deceased shall inform concerned Civil Surgeon regarding death, then Civil Surgeon will designate a hospital for this purpose and also, inform immediately concerned District Magistrate and Commissioner/ EO/ Secretary of ULB, as case may be.
- Hospital should decide whether to carry out Autopsy or not.
- Hospital should store the body in the mortuary after ensuring proper disinfection of the body and the body bag as per the guidelines;
- Hospital should provide trained healthcare worker to handle and pack body.

- Hospital should provide Hearse Van to carry, the body to the Cremation/burial ground to ensure that no further infecting is caused.
- The trained Health Care worker should accompany the Hearse Van.
- The trained health care worker should wear proper protective gears all the time as per protocol.
- Once dead body sent to cremation/burial ground by hospital,
   it is the responsibility of concerned ULB to dispose of dead body strictly as per guidelines/protocol of MoHFW, Gol.
- The Hearse Van used must be brought back to the hospital and disinfected as per the protocol before letting it go.

Apart from above, the guidelines/protocol of MoHFW, GoI be followed strictly

RAJEEV ARORA, IAS
Additional Chief Secretary to Govt. of Haryana,
Health Department.

Dated: 06/04/2020

Endst. No. 847- 1250 /COVID/2020

A copy along with the guidelines on dead body management issued by Directorate General of Health Services (EMR Division) Ministry of Health and Family Welfare, Government of India, is forwarded to the following for information and necessary action:-

- The Chief Secretary to the Govt. of Haryana.
- 2. All the Administrative Secretaries to the Govt. of Haryana.

- 3. All the Heads of the Departments in the state of Haryana.
- All the Managing Directors/ Chief Administrators of Boards/ Corporations in the State of Haryana.
- 5. The Registrar, Punjab and Haryana High Court, Chandigarh.
- 6. The Registrars of all the Universities in the State of Haryana.
- 7. All the Divisional Commissioners in the State of Haryana.
- 8. All the Deputy Commissioners in the State of Haryana.
- 9. All the Commissioners of Police in the State of Haryana.
- 10. All the Superintendents of Police in the State of Haryana.
- 11. All Commissioners of Municipal Corporations in the State of Haryana.
- 12. All Executive Officers of Municipal Councils in the State of Haryana.
- 13. All Secretaries of Municipal Committees in the State of Haryana.

14. All Civil Surgeons in the State of Haryana.

Ashok Kumar Meena, IAS
Commissioner, Food and Drugs Administration Haryana
for Additional Chief Secretary to Govt. of Haryana,
Health Department